

(Reserved on 21.12.2018)

***CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD***

This the **03rd** day of **January, 2019**

Present:

HON'BLE MS. AJANTA DAYALAN, MEMBER-A.

**CIVIL MISC. AMENDMENT APPLICATION NO. 330/428/2018
IN
ORIGINAL APPLICATION NO. 330/296/2016**

Radhey Mohan TripathiApplicant.

V E R S U S

Union of India and others. Respondents

Present for the Applicant : Shri T.S. Pandey

Present for the Respondents: Shri Anil Kumar

ORDER ON AMENDMENT APPLICATION

The applicant has filed OA No. 296/2016 for quashing the part of recovery in the order dated 01.10.2015 (Annexure-1 to the OA). When the pleadings in the OA were complete and it was due for final hearing, the applicant has filed a Civil Misc. Amendment Application No. 428/2018 praying for addition in relief clause.

2. Learned counsel for the respondents opposes the amendment application on the ground that in the interim prayer clause, the amount mentioned are Rs. 3,71,801/- whereas by way of the

amendment applicant the applicant seeks to add in relief clause refund of Rs. 3,63,825/- recovered during pendency of the OA..

3. I, after having considered the submissions of the parties regarding the amendment application, allow the amendment application No. 428/2018 and direct the applicant to amend the OA within a week. The respondents are at liberty to file a Supplementary Counter Affidavit on the amendments incorporated in the OA within three weeks and the applicant may file Supplementary Rejoinder only on the points covered in the Suppl. Counter before next date.

4. List on 25.02.2019 for final hearing.

Member (A)

Anand...